

11/09/2020
COURT OF DISTRICT & SESSIONS
State Vs. Hari Pal
FIR No. 90/2020
Under Section : 364A/392/34 IPC
Police Station : Hari Nagar

02.09.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.
Mr. Aybub Ahmed Qureshi, Ld. Counsel for accused/applicant.

Fresh bail application of applicant/accused Hari Pal filed.

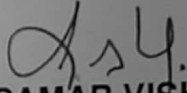
Reply filed by IO.

It is submitted by Ld. Counsel for application that he be supplied the copy of reply of IO.

Let copy of reply be supplied to the counsel for applicant/accused.

TCR be also called for the next date.

Bail application be listed on 07.09.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
02.09.2020

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State Vs. Jindal Kumar
FIR No. 812/2020
Under Section : 323/354/354B/411/34 IPC
Police Station : Nihal Vihar

02.09.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

Shri M.K Gahlot, Ld. Counsel for applicant/ accused Ruma.

IO / ASI Padam Singh.

This is an application for grant of anticipatory bail to applicant Jindal Kumar on the ground that applicant is a law abiding citizen and does not have any criminal antecedents. It is further stated that on 27.01.2020, Krishna, Vijay, Mamta, Baby, Sunita and unknown persons had mercilessly beaten the applicant and his wife. Again on 05.08.2020, Mamta and her two some namely Deepak and Vinay and Krishna made an attempt to kill the applicant and inflicted injuries on his left arm and abdomen. They also snatched one gold ring and one sliver ring from the applicant. Further, the afore-said persons also torn the clothes of wife of applicant. It is further stated that a detailed complaint was made by the applicant in this regard to the concerned Deputy Commissioner of Police. It is further stated that Mamta, Deepak, Vinay and Krishna had threatened the applicant and his wife stating that they have given money to the police officials and are having good nexus with them. It is stated that applicant is having strong apprehension that police officials of PS Nihal Vihar may

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arrest the applicant. Therefore, it is prayed that applicant may be granted anticipatory bail.

Reply filed.

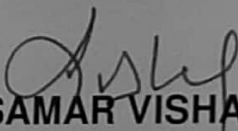
Ld. Additional Public Prosecutor has opposed the bail application stating that the investigation is at initial stage and custodial interrogation of applicant is required.

Although, present is a dispute between the neighbours, but the allegations against the applicant are serious in nature. There are allegations u/s 323/354/354 (B)/341/34 IPC. Accordingly, to the reply of IO, the applicant is absconding and victim Mamta has left her house due to the fear of the applicant.

Keeping in view the fact that the allegations against that applicant are serious, I do not find it justifiable to grant anticipatory bail to applicant, at this stage. Accordingly, the anticipatory bail application of applicant Jindal Kumar stands dismissed.

Applicant stands disposed off accordingly.

Copy of order be given Dasti.


(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

02.09.2020

State Vs. 1. Subhash Chand Sharma
2. Nikhil Sharma
3. Sonu Sharma
FIR No. 132/20
Under Section : 498A/406/34 IPC
Police Station : Hari Nagar

02.09.2020

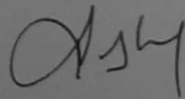
The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.
IO is present.
Shri Manish Sharma, Ld. Counsel for applicants.

These are three applications for grant of anticipatory bail to applicants namely Subhash Chand Sharma, Sonu Sharma and Nikhil Sharma. It is stated that applicants are father-in-law, mother-in-law and husband of the complainant and have been falsely implicated in the present case by her. None of the applicants has ever harassed or tortured the complainant nor demanded any dowry from her, at any point of time. All the applicants are doctors by professions and having due respect in the society. It is also stated that applicants are ready to join the investigation as and when required by the Investigating Agency. It is prayed that since applicants have apprehension of arrest, they may be granted anticipatory bail.

Separate replies to the bail applications filed.

Ld. Additional Public Prosecutor has opposed the bail applications stating that there are specific allegations against the applicants. Dismissal of the applications is prayed for.



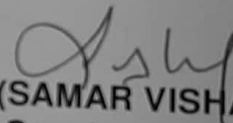
Present is a matrimonial dispute between the parties and as per reply IO has already given notice u/s 41 Cr.P.C to the applicants to return the Stridhan articles of complainant. The admitted list has not been supplied by the applicants / accused.

The investigation seems to be in the initial stage. The applicants are directed to cooperate in the investigation as per law.

In case, the need of arrest arises, IO is directed to give three days' notice before proceeding to arrest applicants for the purpose of investigation.

All the applications stand disposed off.

Copy of order be give Dasti and be also sent to the Investigating Officer for information.



(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

02.09.2020

Bail Application no. 1558
State Vs. Sachin Singh
FIR No. 127/2020
Under Section : 376 IPC
Police Station :Anand Parbat

02.09.2020

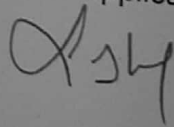
The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.
Victim / prosecutrix in person with IO.
Ld. Counsel for victim, through video-conferencing (CISCO Webex).
Shri S.S Sisodia, Ld. Counsel for applicant.

This is an application for grant of bail to applicant Sachin Singh *inter alia* on the ground that applicant is an engineering graduate and a law abiding citizen and has been falsely implicated in the present case on the false complaint of complainant. Further, there was a valid consent of complainant / prosecutrix for sexual intercourse. There is nothing on record to show that the applicant was not having a bonafide intention of marrying the prosecutrix but he was taken a setback when he came to know that the prosecutrix was already married and no proof of divorce was shown by her despite repeated requests of applicant. Further, investigation against applicant is complete. It is prayed that since applicant is innocent, he may be released on bail.

Reply filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that the allegation against the applicant are serious.

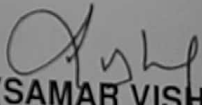


Prosecutrix is also present in the court and submitted that applicant may not be granted bail as he raped her on the false promise of marriage. She alleged that applicant recorded the video and also captured her photographs for blackmailing her. The applicant had blackmailed her on the basis of the video and the investigation has not been properly done in this regard. She submitted that the video is in her mobile phone which was sent by the applicant.

Keeping in view the fact that there are allegations u/s 376 IPC against the applicant, which are quite grave and chargesheet has been prepared against the applicant, I do not deem it fit to grant bail to applicant. Hence, the bail application of applicant Sachin Singh stands dismissed.

Application stands disposed off accordingly.

Copy of order be given Dasti.


(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi
02.09.2020

State Vs. Ruma
FIR No. 812/2020
Under Section : 323/354/354B/411/34 IPC
Police Station : Nihal Vihar

02.09.2020

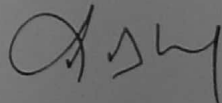
The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

Shri M.K Gahlot, Ld. Counsel for applicant/ accused Ruma.

IO / ASI Padam Singh.

This is an application for grant of anticipatory bail to applicant Ruma on the ground that applicant is a law abiding citizen and does not have any criminal antecedents. It is further stated that on 27.01.2020, Krishna, Vijay, Mamta, Baby, Sunita and unknown persons had mercilessly beaten the applicant and her husband. Again on 05.08.2020, Mamta and her two sons namely Deepak and Vinay and Krishna made an attempt to kill husband of applicant and inflicted injuries on his left arm and abdomen. They also snatched one gold ring and one silver ring from the husband of applicant. It is further stated that a detailed complaint was made by the husband of applicant in this regard to the concerned Deputy Commissioner of Police. It is further stated that Mamta, Deepak, Vinay and Krishna had threatened the applicant and her husband stating that they have given money to the police officials and are having good nexus with them. It is stated that applicant is having strong apprehension that



police officials of PS Nihal Vihar may arrest the applicant. Therefore, it is prayed that applicant may be granted anticipatory bail.

Reply filed.

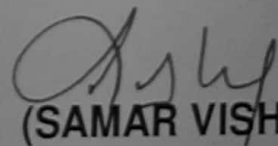
Ld. Additional Public Prosecutor has opposed the bail application stating that the investigation is at initial stage and custodial interrogation of applicant is required.

Present is a dispute between the neighbours and the only allegation against the application is that she has pulled the hairs of the complainant and slapped her.

Keeping in view the facts & circumstances of the case and the fact that applicant is a lady, I deem it fit to grant anticipatory bail to her. In the event of arrest, accused/applicant be admitted to anticipatory bail on her furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount subject to conditions that applicant/accused shall appear before the Investigating Agency as and when required and that she will not indulge in any such activity which shall be prejudicial to the fair investigation/trial of the case. Applicant/accused shall not change her address without prior intimation to the court.

Copy of order be sent to the IO for necessary action.

Copy of order be also given Dasti to the accused /applicant.



(SAMAR VISHAL)

Add. Sessions Judge-08
04 West District, THC Delhi

02.09.2020

Bail Application no.1267
State Vs. Rekha @ Rekha Yadav
FIR No. 679/20
Under Section : 376/506/34 IPC
Police Station :Nihal Vihar

02.09.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.

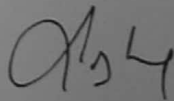
Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

Victim in person with IO W/SI Sangeeta
Ld. Counsel for the applicant through video-conferencing (CISCO Webex).

This is an application for grant of anticipatory bail to applicant/accused Rekha on the ground that applicant is a married woman and having two minor school going children. It is stated that on 10.06.2020, husband of applicant got the underground tank cleaned which caused some mud and water in front of the house of the complainant due to which she got annoyed. However, thereafter the matter got settled with the intervention of relatives residing nearby. The allegations made against the applicant in the present FIR are false, are after thoughts, concocted and leveled in a revengeful manner. It is also stated that applicant is ready to join the investigation as and when required by the IO. It is prayed that applicant may be granted anticipatory bail.

Reply to the bail application filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the applicant are grave and her custodial interrogation is required.



The bail application of the husband of the applicant, who is the main accused was disposed off on 29.07.2020 with the direction that the investigating officer shall give a seven days prior notice to her husband in case he needs to arrest him.

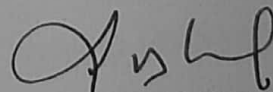
The role of the present applicant is much lesser than her husband, who is the main accused although an investigation is going on in this regard.

In these circumstances, the interest of justice will be served if the similar protection is given to the present applicant also.

In case, the need of arrest of the present applicant arises, IO is directed to give seven days' notice before proceeding to arrest applicant for the purpose of investigation.

Applications stands disposed off.

Copy of order be give Dasti and be also sent to the Investigating Officer for information.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

02.09.2020

FIR No. 25/2020
Police Station : Anand Parbat
Under section : 302 IPC
State vs Vikram Saini

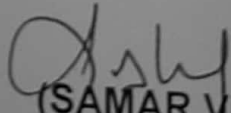
02.09.2020

Present : Sh. Santosh Kumar, learned Additional Public Prosecutor
for State.

Sh. Atul Kumar Sharma learned counsel for the applicant /
accused through video-conferencing (CISCO Webex).

It is submitted by the learned counsel for applicant that one FIR
has been registered on behalf of his daughter under POCSO Act and
the applicant is disturbed. He sought some time to file the copy of the
FIR.

In the meantime, let Trial Court Record be called from the
concerned Court for disposal of application for 03.09.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
02.09.2020

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Through Mail

FIR No. 25/2020
Police Station : Anand Parbat
Under section : 302/364/120 B IPC
State vs Pankaj Goswami

02.09.2020

Present : Sh. Santosh Kumar, learned Additional Public Prosecutor
for State.

Sh. Avneesh Mishra learned counsel for the applicant /
accused through video-conferencing (CISCO Webex).

This is an application seeking extension of interim bail moved on behalf
of applicant / accused Pankaj Goswami. It is stated that the applicant /
accused is already on interim bail vide order dated 28.07.2020. Now he
further wants to extend his interim bail.

Reply to the bail application received from the investigating officer.

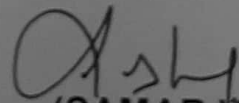
Since all the interim orders have been extended till 31.10.2020 by the
Hon'ble High Court of Delhi in W.P.(C) 3037/2020 dated 24.08.2020, the
interim bail of the applicant / accused is extended till 31.10.2020.

The applicant shall however surrender before the Jail Superintendent
concerned on 01.11.2020.

The application stands disposed off accordingly.

Copy of this order be sent to the Jail Superintendent concerned.

Copy of order be given dasti to the counsel for applicant.



(SAMAR VISHAL)

Add. Sessions Judge-08
West District, THC Delhi

02.09.2020

FIR No. 800/2020
Police Station : Nihal Vihar
Under section : 336 IPC and 25/27/54/59 of Arms Act
State vs Arun


02.09.2020

Present : Sh. Santosh Kumar, learned Additional Public Prosecutor
for State.

Sh. Ashok Kumar Singh learned counsel for the applicant /
accused through video-conferencing (CISCO Webex).

This is an application seeking regular bail moved on behalf of applicant
/ accused Arun.

Issue notice to the investigating officer to file reply to the bail
application, on 08.09.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
02.09.2020

Through. Mail

FIR No. 800/2020
Police Station : Nihal Vihar
Under section : 336 IPC and 25/27/54/59 of Arms Act
State vs Saurabh


02.09.2020

Present : Sh. Santosh Kumar, learned Additional Public Prosecutor
for State.

Sh. Ashok Kumar Singh learned counsel for the applicant /
accused through video-conferencing (CISCO Webex).

This is an application seeking regular bail moved on behalf of applicant
/ accused Saurabh.

Issue notice to the investigating officer to file reply to the bail
application, on **08.09.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
02.09.2020

State Vs. Ruma
FIR No. 812/2020
Under Section : 323/354/354B/411/34 IPC
Police Station : Nihal Vihar

02.09.2020

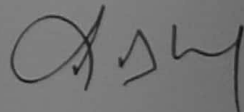
The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

Shri M.K Gahlot, Ld. Counsel for applicant/ accused Ruma.

IO / ASI Padam Singh.

This is an application for grant of anticipatory bail to applicant Ruma on the ground that applicant is a law abiding citizen and does not have any criminal antecedents. It is further stated that on 27.01.2020, Krishna, Vijay, Mamta, Baby, Sunita and unknown persons had mercilessly beaten the applicant and her husband. Again on 05.08.2020, Mamta and her two sons namely Deepak and Vinay and Krishna made an attempt to kill husband of applicant and inflicted injuries on his left arm and abdomen. They also snatched one gold ring and one sliver ring from the husband of applicant. It is further stated that a detailed complaint was made by the husband of applicant in this regard to the concerned Deputy Commissioner of Police. It is further stated that Mamta, Deepak, Vinay and Krishna had threatened the applicant and her husband stating that they have given money to the police officials and are having good nexus with them. It is stated that applicant is having strong apprehension that



police officials of PS Nihal Vihar may arrest the applicant. Therefore, it is prayed that applicant may be granted anticipatory bail.

Reply filed.

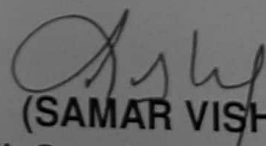
Ld. Additional Public Prosecutor has opposed the bail application stating that the investigation is at initial stage and custodial interrogation of applicant is required.

Present is a dispute between the neighbours and the only allegation against the application is that she has pulled the hairs of the complainant and slapped her.

Keeping in view the facts & circumstances of the case and the fact that applicant is a lady, I deem it fit to grant anticipatory bail to her. In the event of arrest, accused/applicant be admitted to anticipatory bail on her furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount subject to conditions that applicant/accused shall appear before the Investigating Agency as and when required and that she will not indulge in any such activity which shall be prejudicial to the fair investigation/trial of the case. Applicant/accused shall not change her address without prior intimation to the court.

Copy of order be sent to the IO for necessary action.

Copy of order be also given Dasti to the accused /applicant.



(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

02.09.2020